

Central Administrative Tribunal
Principal Bench, New Delhi.

OA-2443/2003
MA-786/2004

New Delhi this the 1st day of February, 2005.

Hon'ble Sh. V.K. Majotra, Vice-Chairman(A)
Hon'ble Sh. Shanker Raju, Member(J)

1. Sh. Liladhar Pandey,
S/o Sh. Tularam Pandey,
Working as Section Engineer(Works)
State Entry Road, New Delhi.
2. Sh. Vishambhar Dayal Agarwal,
S/o Sh. Moti Lal Agarwal,
Working as Section Engineer (Works),
State Entry Road, New Delhi.
3. Sh. Deepak Kumar Garg,
S/o Sh. Jagmohan Lal Garg,
Working as Section Engineer(Works)/Spl.
Under DRM, Northern Railway,
New Delhi.
4. Sh. Sube Singh Panwar,
Working as Section Engineer(Works)/Spl.
Under DRM, Northern Railway,
New Delhi.

.... **Applicants**

(through Sh. K.K. Patel, advocate)

Versus

1. Union of India through
the General Manager,
Northern Railway, Head
Quarter Office,
Baroda House,
New Delhi.
2. Divl. Railway Manager,
Northern Railway,
DRM Office (State Entry Road),
New Delhi.
3. Sh. Chanderpal Singh,
Working as Senior Section Engineer(Works)
Divl. Railway Manager,
State Entry Road, Delhi.
4. Sh. Rajesh Mahajan,
Working as Senior Section Engineer(Works),
Divisional Railway Manager,
State Entry Road, Delhi.

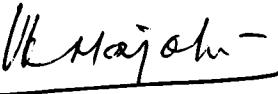
.... **Respondents**

(through Sh. S.M. Arif, advocate for official respondents and Sh. B.S. Mainee,
Advocate for private respondents)

Order (Oral)
Hon'ble Sh. V.K. Majotra, Vice-Chairman(A)

Learned counsel for the applicant seeks and is allowed to withdraw this
O.A. with liberty to resort to an appropriate remedy as per law.


(Shanker Raju)
Member(J)


(V.K. Majotra)
Vice-Chairman(A)

1.2.05

AMM